

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "B", LUCKNOW**

[Through Virtual Hearing]

**BEFORE SHRI A.D JAIN, VICE PRESIDENT AND
SHRI T.S. KAPOOR, ACCOUNTANT MEMBER**

**ITA No. 56/Lkw/2019
Assessment Year 2014-15**

| | | |
|---|-----|---|
| Dy. Commissioner of Income Tax-1, Kanpur | Vs. | Shri Ashok Kumar Maheshwari, 33/45, Chawal Mandi, Kanpur PAN AARPM 1903H |
| (Appellant) | | (Respondent) |

| | |
|-----------------------|---|
| Appellant by | Application for disposal of appeal under DTVSV Act, 2020 |
| Respondent by | Shri Harish Gidwani, DR |
| Date of hearing | 02/02/2022 |
| Date of pronouncement | 03/02/2022 |

ORDER

PER A.D. JAIN, V.P. :

This is Revenue's appeal for Assessment Year 2014-15 against the order of the Id. CIT(A)-1, Kanpur dated 29.11.2018.

2. At the outset, it was noticed that the assessee has submitted an application, received in the Registry of this Office on 22.11.2021, vide which it has been submitted that Principal Commissioner of Income Tax, Kanpur-1, has issued a certificate in Form No.3 on 13.01.2021 under Vivad Se Vishwas Scheme and assessee has deposited the due amount against which the Principal Commissioner of Income Tax, Kanpur-1, has issued a certificate in Form No.5 on 09.11.2021. A copy of such Form No.3 and Form 5 have also been filed. Since the assessee has deposited the tax as mentioned in Form 3, therefore, the appeal of the Revenue becomes infructuous and is dismissed as such. The Ld.

DR has no objection. Accordingly, we permit the assessee to withdraw the present appeal.

3. In the result, the appeal of the Revenue is dismissed as withdrawn.

(Order pronounced in the open court on 03/02/2022)

Sd/-
(T.S. Kapoor)
Accountant Member

Sd/-
(A.D. Jain)
Vice President

Aks -
Dtd. 03/02/2022

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| <i>(1) The appellant</i> | <i>(2) The respondent</i> |
| <i>(3) Commissioner</i> | <i>(4) CIT(A)</i> |
| <i>(5) Departmental Representative</i> | <i>(6) Guard File</i> |

By order
Assistant Registrar